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Title : Papers laid on the Table of the House by Ministers/members.

Annual Report and Review by the Government of the working of the Central Footwear Training Institute, Agra and National Productivity

Council India, New Delhi etc.

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : Sir, I beg to lay on the Table:-

(1) (i) A copy of Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Chennai, for the year 1996-97 alongwith Audited Accounts.

(ii) Statement (Hindi and English Versions) regarding Review by the Government of the working of the Central Footwear Training Institute, Chennai, for the year 1996-97.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Foodwear Training Institute, Agra, for the year 1996-97 alongwith Audited Accounts.

[Placed in Library. See No. LT 398/98]

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Footwear Training Institute, Agra, for the year 1996-97.

[Placed in Library. See No. LT-399/98]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Process cum product development Centre, Meerut, for the year 1996-97 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process cum Product Development Centre, Meerut, for the year 1996-97.

[Placed in Library. See No. LT-400/98]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council India, New Delhi, for the year 1996-97 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Productivity Council India, New Delhi for the year 1996-97.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-401/98]

(6) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts" of the Indo German Tool Room. Ahmedabad, for the year 1996-97.

[Placed in Library. See No. LT-402/98]

(7) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Indo German Tool Room, Aurangabad, for the year 1996-97.

[Placed in Library. See No. LT-403/98]

(8) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Indo Danish Tool Room (IDTR), Jamshedpur for the year 1996-97.

[Placed in Library. See No. LT-404/98]

(9) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Indo German Tool Room, Indore for the year 1996-97.

[Placed in Library. See No. LT-405/98]

(10) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of Central Tools Room and Training Centre (CTTC), Calcutta for the year 1996-97.

[Placed in Library. See No. LT-406/98]

(11) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Central Tool Room and Training Centre (CTTC) Bhubaneshwar for the year 1996-97.

[Placed in Library. See No. LT-407/98]

(12) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Central Institute of Tool Design (CITD), Hyderabad for the year 1996-97.

:W - [Placed in Library. See No. LT-408/98]

(13) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Central Tool Room (CTR), Ludhiana for the year 1996-97.

[Placed in Library. See No. LT-409/98]

(14) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Electronics Service and Training Centre, R&Mnagar for the year 1996-97.

[Placed in Library. See No. LT-410/98]

(15) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts* of the Institute for Design of Electrical Measuring Instruments, , . Mumbai, for the year 1996-97.

[Placed in Library. See No. LT-411/98]

(16) A copy of the following papers (Hindi and English versions) :-

(i) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry Ministry of Industry for the year 1998-99,

[Placed in Library. See No. LT-412/98]

Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Industry for the " " year 1998-99.

[Placed in Library. See No. LT-413/98]

(17) A copy of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 >

(i) S.O. 356(E) published in Gazette of India dated the 30th April, 1998 notifying the M/s. Eflora paper Mills,

Bhandara, as a Mill producing news-

(ii) S.O. 357(E) published in Gazette of India dated 30th April, 1998 notifying M/s. Rawal Papers Limited, Raibareli '■â€¢-' ■ as a Mill producing newsprint.

- â€¢■ ■ (iii) S.O. 358 (E) published in Gazette of India dated the 30th April, 1998 notifying the M/s. Shah Pulp and Paper Mills

Limited, Vaisad. as a Mill producing

■ [Placed in Library. See No. LT-414/98]

Annual Report and Review by the Government of the working of the Gem and Jewellery Export Promotion Council, India for the year 1996-97 and Indian Diamond Institute, Surat for the year 1996-97

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : Sir. I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, India, Mumbai, for the year 1996-97 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, India,

Mumbai, for the year 1996-97.

[Placed in Library, See. No. LT-415/98]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1996-97

along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Diamond Institute, Surat, for the year 1996-97.

[Placed in Library. See No. LT-416/98]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1996-97 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Calcutta for the year 1996-97.

[Placed in Library, See No. LT-417/98]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the India Tea, and Restaurants Limited, Mumbai, for the year 1996-97.
- (ii) Annual Report of the India Tea and Restaurants Limited, Mumbai for the year 1996-97 along with Audited Accounts and comments of Comptroller and Auditor General thereon

[Placed in Library. See No. LT-418/98]

Annual Report and Review by the Government of the working of the Central Silk Board Bangalore and Indian Silk Export Promotion Council, Mumbai etc,

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : Sir, I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 706 (E) (Hindi and English versions) published in Gazette of India dated the 6th October, 1998 containing corrigendum to the Notification No. S.O. 472 (E) dated the 30th July, 1997 relating to Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

[Placed in Library See No. LT-419/98]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1996-

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore for the year 1996-97.

- (iii) A copy of the Annual Accounts, (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1996-97 together with Audit Report thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See. No. LT-420/98]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 1996-97 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai for the year 1996-97.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT- 421/98]

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the National Handloom Development Corporation Limited for the year 1996-97.

[Placed in Library. See No. LT-422/98]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1996-97, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the Working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1996-97.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT-423/98]

Exemption to the "The Maharashtra State Council for Child Welfare, Mumbai" under section 10(23c) of the Income Tax Act, 1961 and Sarva Seva Sangh, Sevagram Maharashtra etc.

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : Sir, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-

(i) S.O. No. 2542 published in Gazette of

India dated the 11th October, 1997 regarding exemption to "Sarva Seva¹ ■ ' Sangh, Sevagram, Maharashtra" under section 10 (23C) of the Income Tax Act, 1961 for the period covered by the Assessment Year 1996-97 to 1998-99 subject to certain conditions.

(ii) S.O. No. 2543 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "Export PromoÂtion Council for Handicrafts, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Year 1993-94 to 1995-96 subject to certain conditions.

(iii) S.O. No. 2544 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The MahaÂrashtra State Council for Child Welfare, Mumbai" under section 10(23C) of the income Tax Act, 1961 for the period covered by the Assessment Year 1989-90 subject to certain conditions.

(iv) S.O. No. 2545 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Maharashtra State Council for Child Welfare, . . . , Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Year 1990- 91 to 1992-93 subject to certain condiÂtions.

(v) S.O. No. 2546 published in Gazette of India dated the 11th October, 1997 regarding exemption to "the Maha- rashtra State Council for Child Welfare,

Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-95 subject to certain conditions.

(vi) S.O. No. 2547 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "Sight Savers-Royal Commonwealth Society for- . - the Blind, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

(vii) S.O. No. 2548 published in Gazette of

India dated the 11th October, 1997 regarding exemption to "The Association of Physically Handicapped, Bangalore," under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain condiÂtions.

(viii) S.O. No. 2549 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "The Rama-krishna Sarada Mission, Dakshineswar, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

(ix) S.O. No. 2550 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "The National Human Rights Commission, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1994-95 to 1996-97 subject to certain conditions.

(x) S.O. No. 2551 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "The Bharat" Scouts and Guides, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1992-93 to 1994-95 subject to certain conditions.

(xi) S.O. No. 2552 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "The Gurudev Siddha Peeth, Ganeshpuri, MahaÂrashtra" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

(xii) S.O. No. 2553 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "Shri Gajanan Maharaj Sansthan, Shegaon" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1991-92 to 1993-94 subject to certain conditions.

(xiii) S.O. No. 2554 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Indian National Trust for Art and Cultural

Heritage, New Delhi" under section 10(23C) of the Income Tax Act, 1961¹ for the period covered by the Assess-

ment Years 1993-94 to 1995-96 subject to certain conditions.

(xiv) S.O. No. 2555 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Shri Rama-chandra Mission, Shahjahanpur, U.P." under section 10(23C) of the Income Tax Act 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

(xv) S.O. No. 2556 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Raja Ram-mohan Roy Library Foundation, Calcutta" under section 10(23C) of the Income Tax¹ Act, 1961 for the period covered by the Assessment Years 1994-95 to 1996-97

subject to certain conditions.

(xvi) S.O. No. 2557 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The India : International Centre, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-

2000 subject to certain conditions.

(xvii) S.O. No. 2558 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Centre for Advanced Strategic Studies (CASS), Pune" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.

S.O. No. 2559 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Maharashtra State Women's Council, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

(xix) S.O. No. 2560 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Pirojsha Godrej Foundation, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

(XX) S.O. No. 2561 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Bombay Humanitarian League, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.

(xxi) S.O. No. 2562 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Kasturba Gandhi National Memorial Trust, Indore, (M.P.," under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

(xxii) S.O. No. 2563 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The Medical Research Foundation, Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

(xxiii) S.O. No. 2564 published in Gazette of India dated the 11th October, 1997 regarding exemption to "The C.P. Rama-swami Aiyar Foundation, Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.

(XXIV) S.O. No. 2565 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "The Servants of India Society, Pune" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

(xxv) S.O. No. 2566 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "Swami Shuk-devanand Trust, Rishikesh" under section

10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1989-90 to 1991-92 subject to certain conditions.

(wvi) S.O. No. 2567 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Swami'Sukhdevanand Trust, Rishikesh" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1992-93 to 1993-94 subject to certain conditions.

(xxvii) S.O. No. 2568 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Delhi Council for Child Welfare Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.

(xxviii) S.O. No. 2569 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Sree Rama-krishna Satyananda Ashram, Jirakpur, West Bengal" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.

(xxix) S.O. No. 2570 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Sir Ratan Tata Trust, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.

(xxx) S.O. No. 2571 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "Indira Gandhi National Centre for Arts, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1998-99 to 2000-2001 subject to certain conditions.

(xxxi) S.O. No. 2572 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Sath Sampra-dya Samrakshani Sabha", Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.

(XXXJ) S.O. No. 2573 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Jnana Prabodhini Samshodhan Sanstha-, Pune" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.

(xxxiii) S.O. No. 2574 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "Sri Aurobindo Society, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1998-99 to 2000-2001 subject to certain conditions

(XXXiv) S.O. No. 2575 published in Gazette of India dated the 11th October, 1997 regarding exemption to "Dakshineswar Ramakrishnasanga Adyapeeth Dakshineswar, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1998-99 to 2000-2001 subject to certain conditions.

(xxxv) S.O. No. 2576 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "Krishnamurti Foundation India, Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99

: ■ - subject to certain conditions.

(xxxvi) S.O. No. 2577 published in Gazette

of India dated the 11th October, 1997 regarding exemption to "Jnana Prabodhini (JP), Pune" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.

(xxxvii) The income-tax (Fourth Amendment) Rules, 1998 published in Notification No. S.O. 171(E) in Gazette of India dated the 6th March, 1998.

(xxxviii) The income-tax (Sixth Amendment) Rules, 1998 published in Notification No. S.O. 390(E) in Gazette of India dated the 8th May, 1998.

(xxxix) The income-tax (Seventh Amendment) Rules, 1998 published in Notification No. S.O. 395(E) in Gazette of India dated

the 13th May, 1998.

(xl) The income-tax (First Amendment) Rules, 1998 published in Notification No. S.O. 34(E) in Gazette of India dated the 12th January, 1998.

(xli) The income-tax (Second Amendment) Rules, 1998 published in Notification No. S.O. 50(E) in Gazette of India dated the 16th January, 1998.

(xlii) The income-tax (Third Amendment) Rules, 1998 published in Notification No. S.O. 102(E) in Gazette of India dated the 4th February, 1998.

[Placed in Library. See No. LT-424/98]

(2) A copy each of the following Notifications (Hindi and English versions), under sub-section (4) of section 94 of the Finance Act 1994:-

(i) G.S.R. 165(E) published in Gazette 1, of India dated the 1st April, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 44/98 Service tax. dated the 22nd January, 1998 so as to include the names of Diplomatic Missions of 9 more countries.

(ii) G.S.R. 205(E) published in Gazette of India dated the 24th April, 1998 together with an explanatory memorandum exempting the taxable services provided to the United Nations

[Placed in Library. SSG NO. LT - 425/98]

A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 486(E) published in Gazette of India dated the 27th August, 1997 together with an explanatory memorandum specifying all goods of the Schedule to the Central Excise Tariff Act, 1985 to which the provisions of the sub-section (2) of the said section shall apply.

(ii) G.S.R. 487 (E) Published in Gazette of India dated the 27th August, 1997 together with an explanatory memorandum allowing forty per cent of the retail sale price as abatement in respect of goods of the Schedule to the Central Excise Tariff Act, 1985.

(iii) G.S.R. 488 (E) published in Gazette of India dated the 27th August, 1997 together with an explanatory memorandum specifying footwear as the goods to which the provisions of sub-section (2) of the said section shall apply.

(iv) G.S.R. 489 (E) published in Gazette of India dated the 27th August, 1997 together with an explanatory memorandum seeking to provide fifty per cent of the retail sale price as abatement for the purposes of determining the assessable value on which excise duty of footwear.

(v) G.S.R. 494(E) published in Gazette of India dated the 29th August, 1997 together with an explanatory memorandum seeking to rescind the Notifica-

tion No. 22/97-CE, dated the 29th April, 1997.

(vi) G.S.R. 495 (E) published in Gazette of India dated the 29th August, 1997 together with an explanatory memorandum specifying aerated water as

the goods to which the provisions of subsection (2) of the Central Excise Tariff Act, 1985 shall apply.

(vii) G.S.R. 496(E) published in Gazette of India dated the 29th August, 1997 together with an explanatory memorandum allowing fifty per cent of the retail sale price as abatement in respect of aerated water of the Schedule to the Central Excise Tariff Act, 1985.

(viii) G.S.R. 516 (E) published in Gazette of India dated the 1st September, 1997 together with an explanatory memorandum seeking to amend certain notifications mentioned therein.

(ix) The Central Excise (Ninth Amendment) Rules, 1997 published in Notification No. G.S.R. 517(E) in Gazette of India dated the 1st September, 1997 together with an explanatory memorandum.

(x) G.S.R. 518(E) published in Gazette of India dated the 1st September, 1997 together with an explanatory memorandum seeking to amend Notification No. 28/96-CE, dated the 31st August, 1996.

(xi) G.S.R. 554 (E) published in Gazette of India dated the 18th September, 1997 together with an explanatory memorandum specifying all goods as the goods to which the provisions of sub-section (2) of the Central Excise Tariff Act, 1985 shall apply.

(xii) G.S.R. 555(E) published in Gazette of India dated the 18th September, 1997 together with an explanatory memorandum seeking to allow thirty per cent of the retail sale price as amount of abatement in respect of goods of the Schedule to the Central Excise Tariff Act, 1985,

(xiii) G.S.R. 556(E) published in Gazette of India dated the 18th September, 1997 together with an explanatory memorandum

specifying all goods of the Schedule' to the Central Excise Tariff Act, 1995 as the goods to which the provisions of the said section shall apply.

(xiv) G.S.R. 557(E) published in Gazette of India dated the 18th September, 1997 together with an explanatory memorandum seeking to allow thirty five percent of the retail sale price as amount of abatement in respect of goods of the schedule to the Central Excise Tariff Act, 1985.

(xv) The Central Excise (Eleventh Amendment) Rules 1997 published in Notification No. G.S.R. 558 (E) in Gazette of India dated the 18th September, 1997.

[Placed in Library. See No. LT-426/98]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 371(E) published in Gazette of India dated the 8th July, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus. dated the 1st March, 1997.

(ii) G.S.R. 452(E) and G.S.R. 473(E) published in Gazette of India dated the 6th and 20th August, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus. dated the 1st March, 1997.

(iii) G.S.R. 525(E) published in Gazette of India dated the 10th September, 1997 together with an explanatory memorandum making certain amendments in Notification No. 13/97-Cus. Dated the 1st March, 1997.

(iv) G.S.R. 538(E) published in Gazette of India dated the 15th September, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 39/96 Cus. dated the 23rd July, 1996.

(v) G.S.R. 583 (E) published in Gazette of India dated the 8th October, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 11/97-Cus., dated the 1st March, 1997.

[Placed in Library. See No. LT-427/98]

(5) A copy of the Notification No. G.S.R. 432(E) (Hindi and English versions) published in Gazette of India, dated the 30th July, 1997 together with an explanatory memorandum seeking to impose final anti-dumping duties on acrylonitrile butadiene rubber when originating in or exported from Germany or Republic of Korea and imported into India under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

[Placed in Library. See No. LT.428/98]

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:-

(i) The Life Insurance Corporation of India Chairman (certain Terms and Conditions of Service) Rules, 1998 published in Notification No. G.S.R. 124(E) in Gazette of India dated the 5th March, 1998. ■

(ii) The Life Insurance Corporation of India, The Managing Directors (revision of certain Terms and Conditions of Service) (Amendment) Rules, 1998, published in Notification No. G.S.R. 125 (E) in Gazette of India dated the 5th March 1998, together with a corrigenda thereto published in Notification No. G.S.R. 156 (E) dated the 31st March, 1998.

[Placed in Library. See No. LT-429/98]

(7) A copy of the General Insurance (Nationalisation of Pay Scales and other conditions of Service of Officers) Amendment Scheme, 1998 (Hindi and English versions) published in Notification No. S.O. 168 (E) in Gazette of India dated the 5th March, 1998 under sub section (5) of section 17A of the General Insurance Business (Nationalisation), Act, 1972.

[Placed in Library. See No. LT-430/98]

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 49 of the Life Insurance Corporation Act, 1956:-

(i) The Life Insurance Corporation of India (Staff) Amendment Regulations, 1998 published in Notification No. F-2(11) Ins. HI/97 in Gazette of India dated the 21st February, 1998.

(ii) The Life Insurance Corporation (Amendment) Regulations, 1998 published in Notification No. F.No. 81 (1)/Ins. II/97 in Gazette of India dated the 9th May, 1998.

[Placed in Library. See No. LT-431/98]

(9)

A copy each of the following Reports (Hindi and English versions under article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 1998) for the year ended the 31st March, 1997 (Civil) Accounts of

the Union Government. [Placed in Library. See No. LT-432/98]

(ii) Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 1998) for the year ended the 31st March, 1997 (Civil) Transaction Audit Observations.

[Placed in Library. See No. LT-433/98]

(iii) Report of the Comptroller and Auditor General of India-Union Government (No. 5 of 1998) for the year ended the 31st March, 1997 (Scientific Depart-

ments).

[Placed in Library. See No. LT-434/98]

(10) A copy of the Union Government Finance Accounts for the year 1996-97 (Hindi and English versions).

[Placed in Library. See No. LT-435/98]

(11) A copy of the Union Government Appropriation Accounts (Civil) for the year 1996-97 (Hindi and English versions).

[Placed in Library. See No. LT-436/98]

(12) (t) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1996-97 along with Audited Accounts.'

(ii) Statement (Hindi and English versions) regarding review by the Government of the working of the Indian Investment Centre, New Delhi, for the year 1996-97.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library. See No. LT-437/98]

(14) A copy of the detailed Demands Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice President for the year 1998-99.

☞ " " [Placed in Library See No. LT-438/98]

(15) A copy of the Notification No. S.O. 714 (E) (Hindi and English versions) published in Gazette of India dated the 7th October, 1997 specifying Industrially Backward Districts of the Country for availing the benefit of tax holiday, issued under section 80-IA of the Income-tax Act, 1961.

[Placed in Library. See No. LT-439/98]

Annual Report and Review by the Government of the working of the Singareni Collieries Company Limited Kothagudem and Coal India Ltd. etc,

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : Sir, I beg to lay on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem, for the year 1996-97.

(ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 1996-97, along with Audited Accounts and comments of the

Comptroller and Auditor General thereon.

[Placed in Library See. No. LT-440/98]

b) (i) Review by the Government of the working of the Coal India Limited for the year 1996-97.

(ii) Annual Report of the Coal India Limited (Volumes I and II) for the year 1996-97 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-441/98]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1995-96 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1995-96.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-442/98]

A copy of the Statement showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Ninth, to Eleventh Lok Sabha.

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : Sir, on behalf of Shri Ram Naik, beg to lay on the Table:-

(1) A copy of the following Statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Ninth, Tenth and Eleventh Lok Sabha :-

(1) Statement No. XLIII-Second Session 1990 Ninth Lok Sabha

[Placed in Library. See No. LT-443/98]

(2) Statement No. XXXV-Third Session, 1992 Ninth Lok Sabha

[Placed in Library. See No. LT-444/98]

(3) Statement No. XXXIII-Fourth Session, 1992 Ninth Lok Sabha

[Placed in Library. See No. LT-445/98]

(4) Statement No. XXVIII-Fifth Session, 1992 Ninth Lok Sabha

[Placed in Library. See No. LT-446/98]

(5) Statement No. XXX-Sixth Session, 1993 Ninth Lok Sabha

[Placed in Library. See No. LT-447/98]

(6) Statement No. XXVI-Seven Session, 1993 Ninth Lok Sabha

[Placed in Library. See No. LT-448/98]

(7) Statement No. XXV-Eighth Session, 1993 Ninth Lok Sabha

[Placed in Library. See No. LT-449/98]

(8) Statement No. XXIII-Ninth Session, 1994 Tenth Lok Sabha

[Placed in Library. See No. LT-450/98]

(9) Statement No. XVI-Elventh Session, 1994 Tenth Lok Sabha

[Placed in Library. See No. LT-451/98]

(10) Statement No. XVI-Twelfth Session, 1994 Tenth Lok Sabha

[Placed in Library. See No. LT-452/98]

(11) Statement No. XIV-Thirteenth Session, 1995 Tenth Lok Sabha

[Placed in Library. See No. LT-453/98]

(12) Statement No. XI-Fourteenth Session, 1995 Tenth Lok Sabha

[Placed in Library. See No. LT-454/98]

(13-) Statement No. IX-Fifteenth Session, 1995 Tenth Lok Sabha

[Placed in Library. See No. LT-455/98]

(14) Statement No. VIII-Sixteenth Session, 1996 Tenth Lok Sabha

[Placed in Library. See No. LT-456/98]

(15) Statement No. VI-Second Session, 1996 Tenth Lok Sabha

[Placed in Library. See No. LT-457/98]

(16) Statement No. V-Third Session, 1996 Tenth Lok Sabha

[Placed in Library. See **No.** LT-458/98]

(17) Statement No. IV-Fourth Session, 1997
Eleventh Lok Sabha .

[Placed in Library .See No. LT-459/98]

(18) Statement No. II Fifth Session, 1997
Eleventh Lok Sabha

[Placed in Library. See No. LT-460/98]

(19) Statement No. II-Sixth Session, 1997
Eleventh Lok Sabha

[Placed in Library. See No. LT-461/98] (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA) : Sir, I am a point of order. Eight years back, in the year 1990, an assurance was given about this statement and that is being laid on the Table of the House today. The rule is that once an assurance is given to the floor of the House, that has to be implemented within three months from the date the assurance is given.

MR SPEAKER : Shri Basu Deb Acharai, in what regard you are speaking ?

(*Interruptions*)

SHRI BASU DEB ACHARIA : They have taken eight years to implement this particular assurance.

PROF. RITA VERMA (DHANBAD) : Earlier, it was your Government.

(*interruptions*)

Annual Report and Review by the Government of the working of the Nepa Limited

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL) : Sir, I beg to lay on the Table :-

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

(i) Statement regarding Review by the Government of the working of the Nepa Limited for year 1996-97.

(ii) Annual Report of the Nepa Limited for the year 1996-97 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-483/98]

(3) A copy each of the following papers (Hindi and English versions) :-

(i) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Industry for the year 1998.

[Placed in Library. See No. LT-484/98]

(ii) Memorandum of Understanding between the National Industrial Development Corporation Limited and the Department of Heavy Industry, Ministry of Industry for the year 1998.

[Placed in Library. See No. LT-485/98]

(iii) Memorandum of Understanding between the Bharat Yantra Nigam Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1998-

[Placed in Library. See No. LT-486/98]